COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTY-SEVENTH REPORT

(Presented on 17.8.2012)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-seventh Report.

- 2. The Committee met on 13 August, 2012 for
 - I. Examination of three Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure.
 - II. Reconsideration of classification of the Constitution (Amendment) Bill, 2012 (Insertion of new article 371CA) by Dr. Thokchom Meinya, M.P.
 - III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Sarvashri Basudeb Acharia and Arjun Meghwal, M.Ps.

Examination of the Constitution (Amendment) Bills

- 3. The Committee examined the following three Constitution (Amendment) Bills:-
- (1) The Constitution (Amendment) Bill, 2012 (Amendment of article 25) by Dr. Rattan Singh Ajnala, M.P.

The Bill seeks to amend article 25 of the Constitution with a view to distinctively referring to Sikh, Jaina and Buddhist religions alongwith Hindu religion.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 2012 (Amendment of article 58, etc.) by Dr. Bhola Singh, M.P.

The Bill seeks to amend the Constitution with a view to provide that only natural born citizens of the country shall be eligible to hold offices of the President, the Vice-President and the Prime Minister.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 2012 (Insertion of new article 31) by Dr. Bhola Singh, M.P.

The Bill seeks to amend the Constitution with a view to make the following basic facilities as fundamental rights of citizens living below poverty line:-

- (i) adequate health care;
- (ii) shelter;
- (iii) education upto the level of graduation;
- (iv) guaranteed employment; and
- (v) essential items of daily use at concessional rates.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

4. The Committee then considered the request of Dr. Thokchom Meinya, M.P. to reconsider their earlier decision (*vide* Twenty-sixth Report) regarding classification of the Constitution (Amendment) Bill, 2012 (<u>Insertion of new article 371CA</u>) from category 'B' to category 'A'.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

Allocation of time to Resolutions

- 5. The Committee recommend allocation of time to two resolutions as follows:-
 - (i) Resolution by Shri Basudeb Acharia regarding 2 hours effective steps to curb rising incidents of violation of Human Rights in the country.
 - (ii) Resolution by Shri Arjun Meghwal regarding 2 hours formulation of an action plan to rehabilitate persons displaced from Pakistan .

Recommendations

- 6. The Committee recommend that-
 - (i) Dr. Rattan Singh Ajnala and Dr. Bhola Singh, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2) and (3) of paragraph 3 above;
 - (ii) the reclassification of the Bill, as shown in paragraph 4 above, be agreed to by the House; and
 - (iii) the allocation of time to two resolutions, as shown in paragraph 5 above, be agreed to by the House.

 KARIYA MUNDA Chairman, Committee on Private Members' Bills and Resolutions.